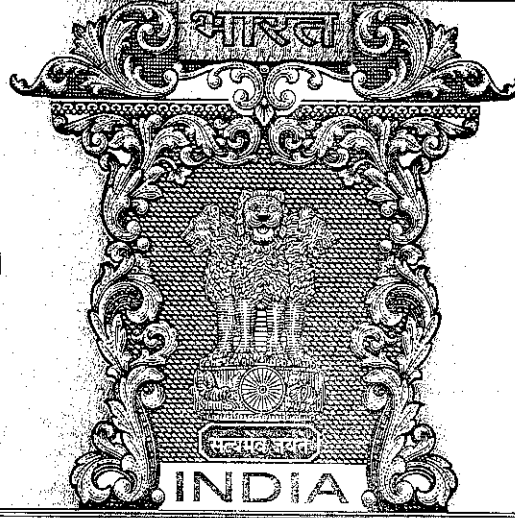


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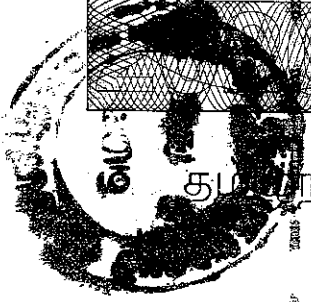
रु. 20



Rs.20

TWENTY
RUPEES

INDIA NON JUDICIAL



தமிழ்நாடு தமில்நாடு TAMIL NADU

4/3/2007

P. Selvarasu

73AB 645771

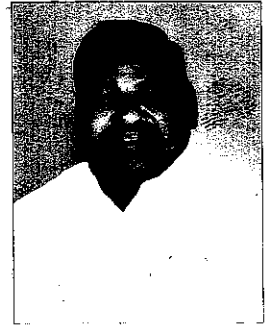
Y. Rama
Y. RAMAJI

முத்திரைத்தாள் சிபிஎன்யாள்
உரிமம் எண். 73AB/3/2007
உயர்நீதி மன்ற வளாகம்
சென்னை-104

Form 26

(See Rule 4A of the Conduct of Election Rules, 1961)

AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO THE COUNCIL OF STATES (NAME OF THE HOUSE) FROM THE ELECTED MEMBERS OF THE TAMIL NADU LEGISLATIVE ASSEMBLY (NAME OF THE CONSTITUENCY)

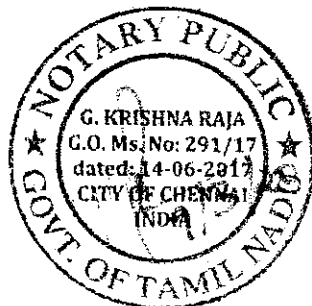


PART A

I, P.SELVARASU **son/daughter/wife of Late. Palani, aged 69 years, resident of No.69-A, Nallan Tholuvu, Thuyam Poondhurai, Erode District, Tamil Nadu – 638 115 (mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by DRAVIDA MUNNETRA KAZHAGAM (DMK) Political Party (**name of the political party) / **am contesting as an Independent candidate.

(**strike out whichever is not applicable)



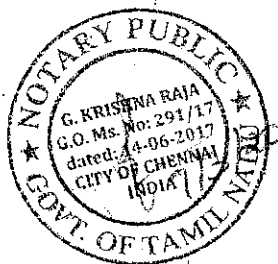
(2) My name is enrolled in No.100, Modakurichi Assembly Constituency in No.17, Erode Parliamentary Constituency in Tamil Nadu (Name of the Constituency and the State), at Serial No. 404 in Part No. 54.

(3) My contact telephone number(s) is/are 6381247165 and my e-mail id (if any) is anthiyurselvarasu@gmail.com and my social media account(s) (if any) is/are

- (i) Nil
(ii) Nil
(iii) Nil

(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

Sl. No.	Names	PAN	The financial year for which the last Income - Tax return has been filed	Total income shown in Income-Tax Return (in Rupees) for the last five Financial years completed (as on 31 st March)	
1.	Self P.SELVARASU	CZNPS4918K	2018-19	i	Rs.3,45,440
			2017-18	ii	Rs.3,37,894
			2016-17	iii	Income Tax Returns not filed
			2015-16	iv	Income Tax Returns not filed
			2014-15	v	Income Tax Returns not filed
2.	Spouse Mrs.Papathi	BKLPP4582Q	2018-19	I	Rs.2,40,828
			2017-18	ii	Income Tax Returns not filed
			2016-17	iii	Income Tax Returns not filed
			2015-16	iv	Income Tax Returns not filed
			2014-15	v	Income Tax Returns not filed
3.	HUF (If Candidate is Karta/ Coparcener)	NIL	Not Applicable	i	Not Applicable
			Not Applicable	ii	Not Applicable
			Not Applicable	iii	Not Applicable
			Not Applicable	iv	Not Applicable
			Not Applicable	v	Not Applicable



4.	Dependant NIL	Not Applicable	Not Applicable	i	Not Applicable
			Not Applicable	ii	Not Applicable
			Not Applicable	iii	Not Applicable
			Not Applicable	iv	Not Applicable
			Not Applicable	v	Not Applicable

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

(i) ~~I declare that there is no pending criminal case against me.~~ (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

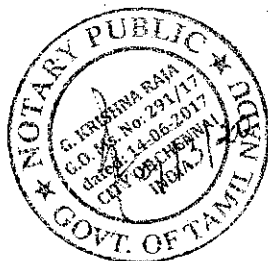
OR

✓ (ii) The following criminal cases are pending against me:

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	FIR No. with name and address of Police Station concerned	Crime No.422/2006 and others clubbed together into single CC On the file of Inspector of Police, CBCID, Kanchipuram	NIL	NIL
(b)	Case No. with Name of the Court	C.C.No.400/2010 On the file of Judicial Magistrate No.1, Chengalpattu.	Not Applicable	Not Applicable
(c)	Section(s) of concerned Acts/Codes Involved (give no. of the Section e.g. Section Of IPC, etc)	Under Section 120(B), 420, 406 of IPC R/W 114 IPC	Not Applicable	Not Applicable
(d)	Brief Description of offence	Alleged offences for conspiracy, Cheating, Abetment and Dishonestly gained	Not Applicable	Not Applicable



[Handwritten signature]

(e)	Whether Charges have been framed (mention YES or NO)	NO	NO	NO
(f)	If answer against (e) above is YES, then give the date on which charges were framed	Not Applicable	Not Applicable	Not Applicable
(g)	Whether any Appeal/ Application for revision has been filed against the proceedings (Mention YES or NO)	NO	NO	NO

(6) Cases of conviction

✓ (i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below: **NOT APPLICABLE**

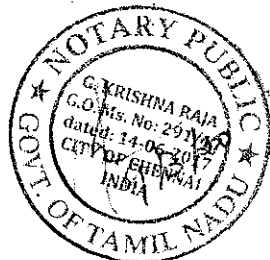
(If the candidate has been convicted, then tick this alternative and score off alternative above, and give details in the Table below)

Table

(a)	Case No.	Not Applicable	Not Applicable	Not Applicable
(b)	Name of the Court	Not Applicable	Not Applicable	Not Applicable
(c)	Section(s) of Acts/Codes Involved (give no. of the Section e.g. Section Of IPC, etc)	Not Applicable	Not Applicable	Not Applicable
(d)	Brief Description of offence for which convicted	Not Applicable	Not Applicable	Not Applicable
(e)	Dates of orders of conviction	Not Applicable	Not Applicable	Not Applicable
(f)	Punishment imposed	Not Applicable	Not Applicable	Not Applicable
(g)	Whether any Appeal has been filed against conviction order (Mention YES or NO)	NO	NO	NO
(h)	If answer to (g) above is YES, give details and present status of appeal	Not Applicable	Not Applicable	Not Applicable

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]



[Handwritten signature]

Note:

1. Details should be entered clearly and legibly in BOLD letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

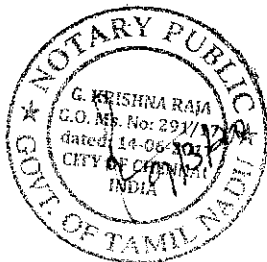
Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries;

Sl.No	Description	Self P.SELVARASU	Spouse PAPATHI	HUF	Dependent
(i)	Cash in hand	Rs. 9,50,000/-	Rs.3,00,000/-	Not Applicable	Not Applicable
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including	Savings A/c. 1. Indian Bank, Erode Main branch, A/c. No: 835746584. Rs.36,829/-	Savings A/c 1. T. Ganapathypalay am A/c No 67000310000802 Rs. 543/-	Not Applicable	Not Applicable



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	saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	2. Indian Bank, MLA Hostel branch, Chennai. A/c. No: 475327141. Rs.22,171.50/-	2. Union Bank, Moolappalayam branch A/C NO 7562020100005 89 Rs.3,338.84/- 3. Indian OvearseasBank, A/c No. 2316010000078 26 Rs. 1,205.03/-	Not Applicable	Not Applicable
(iii)	Details of investment in Bonds, Debentures / Shares and units in companies/ Mutual Funds and others and the amount.	Investment in equity share Rs.10,000/- (Sun Paper Mills Ltd, Chennai)	NIL	Not Applicable	Not Applicable
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	NIL	NIL	Not Applicable	Not Applicable
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	Not Applicable	Not Applicable
(vi)	Motor Vehicles/ Aircrafts/ Yachts/Ships (Details of Make, registration number. etc. year of purchase	ToyataInnova TN 33 BV 3344 Purchase in the year of 2018 Rs.18,85,999.98/- Honda Activa TN33 BH 9874	NIL	Not Applicable	Not Applicable



	and amount)	Purchased in the year of 2014 Rs. 45,000/-	NIL	Not Applicable	Not Applicable
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Gold Ornaments Rs.3,82,350/- Weight: 176grams	Gold Ornaments Rs.2,17,350/- Weight: 97 grams	Not Applicable	Not Applicable
(viii)	Any other assets such as value of claims/interest	NIL	Not Applicable	Not Applicable	Not Applicable
(ix)	Gross Total value	33,32,350.48 Rounded off to Rs.33,32,351	5,55,436.87/- Rounded off to Rs.5,55,437	Not Applicable	Not Applicable

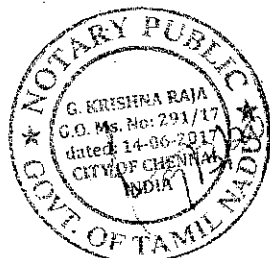
B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

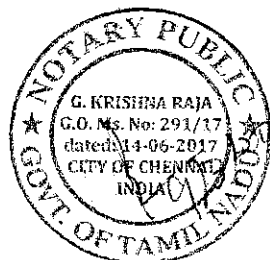
Note: 2. Each land or building or apartment should be mentioned separately in this Format

Note: 3. Details should include the interest in or ownership of offshore assets.

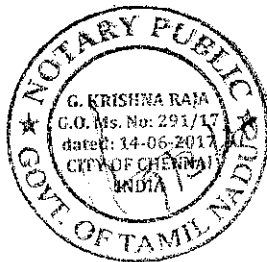
S.No	Description	Self	Spouse	HUF	Dependent-1
(i)	Agricultural Land Location(s) Survey number(s)	Tiruppur Registration District, Uthukuli Sub-registration District, Avinasi Taluk, Now Uthukuli Taluk, PunjaiThalavapalayam Village R.S.No: 148,	Erode Registration District, Aval Poondurai Sub-registration District, TuyamPoondurai Village, R.S.No: 177/2	Not Applicable	Not Applicable
	Area (total measurement in acres)	2.93 Acres.	3.37 ½ Acres	Not Applicable	Not Applicable
	Whether inherited property (Yes or No)	NO	No	Not Applicable	Not Applicable
	Date of purchase in case of self-acquired property	12.04.2012	21.09.1999	Not Applicable	Not Applicable
	Cost of Land (in case of purchase) at the time of purchase	Rs.11,09,875/-	Rs.1,75,000/-	Not Applicable	Not Applicable
	Any Investment on the land by way of development, construction etc.	NIL	NIL	Not Applicable	Not Applicable



	Approximate Current market value	Rs.50,00,000	Rs.75,00,000	Not Applicable	Not Applicable
(ii)	<u>Non-Agricultural Land</u> Location(s) Survey number(s)	Tiruppur registration District, Tiruppur Taluk, Nallur Sub-registration District, 19-Nallur Village, S.F.No: 39/1A.	NIL	Not Applicable	Not Applicable
	Area (total measurement in Sq.Ft)	13,500 Sq. Ft.	Not Applicable	Not Applicable	Not Applicable
	Whether inherited property (Yes or No)	NO	NO	Not Applicable	Not Applicable
	Date of purchase in case of self - acquired property	06.04.2011	Not Applicable	Not Applicable	Not Applicable
	Cost of Land (in case of purchase) at the time of purchase	Rs. 61,68,000/- sale consideration for total land. After sale only 13,500 sq.ft of land is retained	Not Applicable	Not Applicable	Not Applicable
	Any Investment on the land by way of development, construction etc.	NIL	NIL	Not Applicable	Not Applicable
	Approximate Current market value	Rs.5,50,000	Not Applicable	Not Applicable	Not Applicable
(iii)	<u>Commercial Buildings</u> (including apartments) -Location(s) -Survey number(s)	NIL	NIL	Not Applicable	Not Applicable
	Area (total measurement in sq. ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Built-up Area (total measurement in sq.ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Whether inherited Property (Yes or No)	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Date of purchase in case of self - acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Cost of property (in case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any Investment on the property by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	Not Applicable



	Approximate current market value	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(iv)	Residential Buildings (including apartments) -Location(s) -Survey number(s)	Survey No. 1706/3, ThuyamPoondurai Village Erode District	Survey No. 1706/23, ThuyamPoondurai Village	NIL	Not Applicable
	Area (total measurement in sq. ft.)	1,308 Sq. Ft	1,308 Sq. Ft	Not Applicable	Not Applicable
	Built-up Area (total measurement in sq.ft.)	1000 Sq. Ft.	1,200 Sq.Ft	Not Applicable	Not Applicable
	Whether inherited property (Yes or No)	No	No	Not Applicable	Not Applicable
	Date of purchase in case of self - acquired property	Assignment as land by way of patta Dt.14.10.1992	Assignment as land by way of patta Dt.11.06.1993	Not Applicable	Not Applicable
	Cost of property (in case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any Investment on the property by way of development, construction etc.	Rs.10,00,000	Rs.5,00,000	Not Applicable	Not Applicable
	Approximate current market value	Rs.13,00,000	Rs.8,00,000	Not Applicable	Not Applicable
(v)	Others (such as interest in property)	NIL	Not Applicable	Not Applicable	Not Applicable
(vi)	Total of current market value of (i) to (v) above	Rs.68,50,000	Rs.83,50,000	Not Applicable	Not Applicable

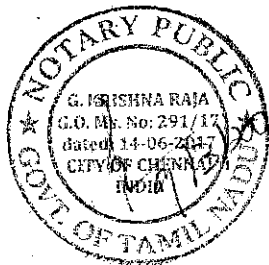


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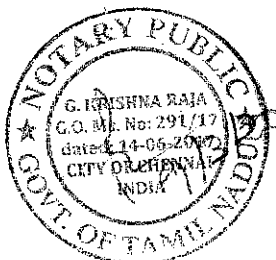
(8) I give herein below the details of liabilities/dues to public financial institutions and government-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S.No (i)	Description	Self P.SELVARA SU	Spouse PAPATHI	HUF	Depend ant
	Loan or dues to Bank/Financial Institution (s) Name of the Bank or Financial Institution, Amount outstanding, Nature of loan	Indian Bank, Chennai – Car loan for Toyota Inova. Rs.3,10,270	1. Agriculture loan in City Union Bank, Moolapalayam branch Rs.1,00,000/- 2. Agriculture loan K. 720, T.Ganapathypalayam, Primary Agricultural Credit Society, Ltd, Poondurai branch, Rs. 84,150/-	Not Applicable	Not Applic able
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount outstanding, nature of loan	NIL	NIL	Not Applicable	Not Applic able
	Any other liability	NIL	Not Applicable	Not Applicable	Not Applic able
	Grand total of liabilities	Rs.3,10,270	Rs.1,84,140	Not Applicable	Not Applic able
(ii)	Government Dues; Dues to departments dealing with Government Accommodation	(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election?		YES/NO (Pl. tick the appropriate alternative)	



			(B) If answer to (A) above is YES, the following declaration may be furnished namely:- (i) The address of the Government accommodation: (ii) There is no dues payable in respect of above Government accommodation, towards- (a) rent; (b) electricity charges; (c) water charges; and (d) telephone charges as on (date) [the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter]. as Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity -charges, water charges and telephone charges for the above Government accommodation should be submitted.		Not Applicable
(iii)	Dues to department dealing with Government transport including aircrafts and helicopters)		NIL		NIL
		Self	Spouse	HUF	Dependant
(iv)	Income Tax Dues	NIL	Not Applicable	NIL	Not Applicable
(v)	GST Dues	NIL	Not Applicable	NIL	Not Applicable
(vi)	Municipal/ Property Tax Dues	NIL	Not Applicable	NIL	Not Applicable
(vii)	Any other dues	NIL	Not Applicable	NIL	Not Applicable
(viii)	Grand Total of all Government Dues	NIL	Not Applicable	NIL	Not Applicable



(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NIL	Not Applicable	NIL	Not Applicable
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(9) Details of profession or occupation:

- (a) Self : Agriculturist and Real Estate Business
(b) Spouse – Agriculturist

(9A) Details of source(s) of income:

- (a) Self : **Professional income and Agricultural income**
(b) Spouse – **Agricultural income**
(c) Source of income, if any, of dependents – **NOT APPLICABLE**

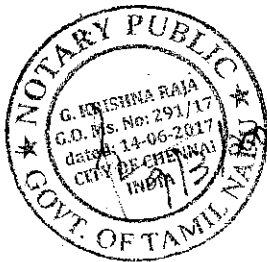
(9B) Contracts with appropriate Government and any public company or companies

- (a) details of contracts entered by the candidate **NIL**
(b) details of contracts entered into by spouse **NIL**
(c) details of contracts entered into by dependents **NOT APPLICABLE**
(d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest **NIL**
(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners **NIL**
(f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share **NIL**

(10) My educational qualification is as under:

Completed 8th Standard at CSI High School, Brough Road, Erode-1 in the year 1970.

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)



[Handwritten Signature]

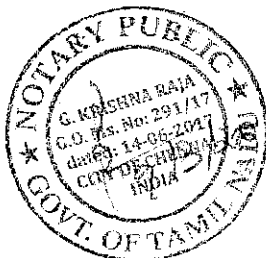
PART -B

(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A

1.	Name of the Candidate	Sh./Smt/Kum. P.SELVARASU
2.	Full Postal Address	No.69-A, Nallan Tholuvu, Thuyampoondurai, Erode - 638 115
3.	Number and name of constituency and State	No.100, Modakurichi Assembly Constituency in No.17, Erode Parliamentary Constituency in Tamil Nadu
4.	Name of the Political Party which set up the candidate (otherwise write 'Independent')	DRAVIDA MUNNETRA KAZHAGAM
5.	Total Number of pending Criminal Cases	ONE
6.	Total number of cases in which convicted	NIL

7.		PAN of	Year for which last income Tax return filed	Total income shown
	(a) Candidate	CZNPS4918K	2018-2019	Rs.3,45,440
	(b) Spouse	BKLPP4582Q	2018-2019	Rs.2,40,828
	(c) HUF	Not Applicable	Not Applicable	Not Applicable
	(d) Dependants	Not Applicable	Not Applicable	Not Applicable

8.	Details of Assets and Liabilities (including Offshore Assets) in Rupees				
	Description	Self	Spouse	HUF	Dependant
A	Moveable Assets (Total Value)	Rs.33,32,351	Rs.5,55,437	Not Applicable	Not Applicable
B	Immovable Assets				
I	Purchase Price of self-acquired immovable property	Rs.72,77,875 (Rs. 61,68,000/- sale consideration for total land. After sale only 13,500 sq.ft of land is retained)	Rs.1,75,000	Not Applicable	Not Applicable
II	Development/const ruction cost of immovable property after purchase (if applicable)	Rs.10,00,000	Rs.5,00,000	Not Applicable	Not Applicable



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III	Approximate Current Market Price - (a) Self-acquired assets (Total Value) (b) Inherited assets (Total Value)	Rs.68,50,000	Rs.83,00,000	Not Applicable	Not Applicable
9.	Liabilities				
(i)	Government Dues (Total)	NIL	NIL	Not Applicable	Not Applicable
(ii)	Loans from Bank, Financial Institutions and others (Total)	Rs.3,10,270	Rs.1,84,140	Not Applicable	Not Applicable
10.	Liabilities that are under dispute				
(i)	Government Dues (Total)	NIL	NIL	Not Applicable	Not Applicable
(ii)	Loans from Bank Financial Institutions and others (Total)	NIL	NIL	Not Applicable	Not Applicable
11.	Highest Educational Qualification: Completed 8 th Standard at CSI High School, Brough Road, Erode-1 in the year 1970.				

VERIFICATION

I, **P.SELVARASU**, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Chennai on this the 9th day of March 2020.



G. Krishna Raja
G. KRISHNA RAJA B.A., B.L.,
 Advocate & Notary Public
 B-26, Syndicate Residency,
 No: 36, Dr. Thomas Road,
 T.Nagar, Chennai - 600 017.

P. Selvarasu
DEPONENT

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.
 Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
 Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
 Note: 4. The affidavit should be either typed or written legibly and neatly.
 Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

NOTARIAL CERTIFICATE

Be it known and made manifest that on this ^{9th} day of March 2020 at Chennai, TamilNadu.

I, G.KRISHNARAJA B.A.,B.L., Advocate and Notary, appointed by the Government of TamilNadu to practice in Madras City, State of TamilNadu, duly sworn subject to the Notaries Act 1956 and Notaries Rules, do hereby certify that Mr. *P. Selvarasu*

The deponent, Personally appeared before me/known to be the person described in the affidavit they deposed in my presence and signed their signatures or mark after knowing the contents of this affidavit, having been read over and explained to the deponent who seemed perfectly understand it or acknowledged and that signed the same at free will.

This instrument is to be added and put into effect Notarial Register;

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In testimony whereof, I have hereto signed in my office on the ^{9th} day of March 2020.



G. Krishna Raja
9/3/20
G. KRISHNA RAJA B.A.,B.L.,
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